

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.144/2016  
in  
OA No.477 /2006

New Delhi, this the 8<sup>th</sup> of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Ashok Kumar  
S/o Shri Prem Nath Braroo  
R/o H.No.971, Gali No.14,  
Subhash Nagar, Jammui -180005 .... Applicant

(By Advocate: Mr. L.R. Khatana)

**Versus**

1. Shri V. Somsundaran,  
Secretary to the Govt. of India,  
Ministry of Women & Child Development,  
Shastri Bhavan , New Delhi -110001.
  
2. Shri Narendra Nath Tiwari  
Deputy Technical Adviser (NR)  
Ministry of Women & Child Development,  
Office of the Food & Nutrition Board,  
Northern Region, Jamnagar House,  
New Delhi -110011. .... Respondents

(By Advocate: Mr. R.N. Singh)

## **ORDER (ORAL)**

**Hon'ble Mr. P.K. Basu, Member (A)**

Learned counsel for the applicant states that the applicant is satisfied that order dated 25.5.2007 passed by the Tribunal in OA No. 477 of 2006 has been complied with by the respondents vide order dated 21.04.2016, which was passed by the respondents pursuant to the order dated 23.03.2016. The said order is taken on record. Therefore, the CP is closed and notices issued to the respondents are discharged.

**(Dr. Brahm Avtar Agrawal)  
Member (J)**

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**(P.K. Basu)  
Member A**